Written Answers to		[3 July, 2019]		Unstarred Questions		309
1 2	3	4	5	6	7	8
29. Arunachal Pradesh	0.00	0	0.00	0	0.00	0
30. Assam	180.50	5350	192.03	4045	498.22	6295
31. Manipur	186.94	1275	260.22	3550	566.80	2770
32. Meghalaya	0.00	0	0.00	0	0.00	0
33. Mizoram	0.54	50	5.89	50	0.00	0
34. Nagaland	0.00	0	17.43	75	18.90	25
35. Sikkim	0.00	0	0.00	0	0.00	0
36. Tripura	14.07	75	25.58	100	25.65	75
Total	3698.67	40200	4446.66	40450	6507.40	34920

## Scheme of Grant-in-Aid to voluntary organisations for SCs

1405. DR. VINAY P. SAHASRABUDDHE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) how many organisations have received aid from the Ministry during the last three years through the scheme of Grant-in-Aid to voluntary organisations working for the Scheduled Castes;

(b) how many residential and non-residential schools along with hostels have been covered through the Grant-in-Aid during the last three years; and

(c) how many SC girl students have benefited from the Grant-in-Aid provided to the organisations during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) SCD-III section of this Ministry is implementing Central Sector Scheme of Grant in Aid to voluntary and other organisations working for Scheduled Castes. Under this Scheme Grant-in-Aid is provided to voluntary organisations/NGOs working for the welfare of Schedule Castes for running Non-Residential schools, Residential schools and Hostels.

The number of organisations which have received aid from the Ministry during the last three years through the scheme of Grant-in-Aid to voluntary organisations working for the Scheduled Castes is as under:-

2016-17	226
2017-18	113
2018-19	128

Unstarred Questions

(b) The total no. of Residential and Non-Residential Schools along with Hostels covered through the Grant-in-aid during the last three years is as under:-

2016-17	300
2017-18	194
2018-19	95

(c) The Scheme is gender neutral. The GIA is provided for running Schools and Hostels for SC children.

## **Recasting Post-Matric Scholarship for SCs**

1406. SHRI K.C. RAMAMURTHY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Government has decided to recast Post-Matric Scholarship for SCs;

(b) whether it is also a fact that Government is going to change the fund sharing formula;

(c) if so, the details thereof;

(d) whether it is also a fact that more than  $\mathbf{E}$  4,000 crores is due under this scheme to various States; and

(e) if so, the details of arrears to be given to Karnataka and by when Government is going to clear its dues?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) to (c) The Government of India has formulated a proposal for revision of funding pattern under Post Matric Scholarship Scheme for Scheduled Caste students from the existing concept of ' Committed Liability' of the States to a fixed sharing ratio between the Centre and the States.

(d) No, Sir. A large share of the arrears accumulated at the end of XII Plan Period and dues for FY 2017-18 have already been released to the States/UTs. An amount of ₹ 425.92 crore, due for States of Punjab, Gujarat and Goa for the period upto 2017-18 could not be released due to non-receipt of enabling documents from these States.

(e) Central Assistance (CA) of ₹ 395.46 crore, ₹ 29.18 crore and ₹ 8.39 crore have been released to State of Karnataka during 2017-18, 2018-19 and 2019-20 respectively covering entire arrears up to 2017-18 and 50% of anticipated dues of CA for 2018-19. Further release of CA is considered based on actual demand for 2018-19 received from the State.